

12.02.2014.

List is being revised. No one is present on behalf of the applicant.

Sri Surendran P, learned counsel for respondents is on adjournment.

It is also noticed that by an order dated 7.1.2014 the copy of the order was send to the applicant for engaging another counsel or for appearing in person for conducting his case. Today no one is present on behalf of the applicant. It is also seen from the record that on earlier occasion i.e. on 21.4.2014 nobody was present on behalf of the applicant. Today there is neither any request for pass-over nor any request for adjournment. It appears that applicant is not interested in pursuing the OA. Accordingly, the OA is dismissed in default and for non-prosecution.

J. C.
(Ms. Jayati Chandra)

Member (A)

N. K.
(Navneet Kumar)

Member (J)

Amit/-

CR
Copy of order
dt. 12-2-2014
Prth
17-2-2014
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